

**CENTRALELECTRICITYREGULATORYCOMMISSION
NEWDELHI**

Petition No.231/TT/2016

- Subject : Determination of transmission tariff for 2 nos.765 kV line bays alongwith 2x240 MVAR switchable line reactors each at Srikakulam and Angul for termination of both circuit of 765 kV D/C Srikakulam-Angul transmission line, 2x1500 MVA 765/400 kV ICT's and 1x330 MVAR 765 kV Bus Reactor at Srikakulam under "Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area-part-C" in Southern Region and Eastern region.
- Date of Hearing : 18.1.2018
- Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Karnataka Power Transmission Corporation Limited and 22 others
- Parties present : Shri Anil Kumar Meena, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri B. Dash, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A. Saxena, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V. Thiagarajan, CTU
Shri S. Vallinayagam, TANGEDCO
Shri R.B. Sharma, Advocate, BSP(H)CL

Record of Proceedings

The representative of petitioner submitted that the information sought by the Commission have been submitted and PGCIL has also submitted the rejoinders to the reply of KSEB, TANGEDCO and BSP(H)CL. He requested for grant of tariff as claimed



in the petition.

2. Learned counsel for TANGEDCO has made submissions similar to the submissions made in Petition No.230/TT/2016. The learned counsel further submitted that PGCIL has not properly clarified the issues raised by TANGEDCO in its reply. The Commission directed TANGEDCO to file a fresh affidavit raising the issues which have not been explained by the petitioner by 9.2.2018 and the petitioner to file a suitable rejoinder to it by 16.2.2018. The Commission also directed the parties to comply with the directions within the specified timeline and no extension of time will be allowed. The Commission further directed the petitioner to submit the following information on affidavit with a copy to the respondents by 16.2.2018:-

- a) Form 6 duly filled alongwith discharge details of initial spares for Asset 1(A).
- b) Status of commissioning of Asset 1B along with Auditor's Certificate and revised tariff forms based on actual COD in case of its commissioning.
- c) Chronology of time over-run in the prescribed format in terms of RoP dated 15.12.2016.
- d) Management certificate/estimated completion cost in the case of Asset 1(B).
- e) Whether the RCE is on account of revision in original scope or otherwise, elaborate.

3. The Commission further directed to list the matter on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

